

**Singh):** (a) to (c). A statement giving the required information is laid on the Table of the House [See Appendix II, annexure No. 101].

#### Alternative Accommodation for Refugees

2464. { Shri Kapur Singh:  
Shri Buta Singh:

Will the Minister of Works, Housing and Supply be pleased to state:

(a) whether it is a fact that commitments have been held out since 1949 to many refugees for allotment of alternative suitable accommodation in Delhi;

(b) whether godowns in Delhi were allotted conditionally to them till the allotment of regular shops;

(c) whether they have been evicted from godowns without providing them with shops; and

(d) if so, when Government propose to allot alternative suitable accommodation to them in Delhi?

**The Minister of Works, Housing and Supply (Shri Mehr Chand Khanna):**

(a) Alternative accommodation was allotted to all displaced persons to whom commitments were made and who applied for the same.

(b) No.

(c) and (d). Do not arise.

#### Accommodation for Evicted Refugees

2465. { Shri Buta Singh:  
Shri Kapur Singh:

Will the Minister of Works, Housing and Supply be pleased to state whether it is a fact that refugees falling under categories 3 and 6 of Rehabilitation Rules 1950 and 1951, who were evicted by the Estate Directorate, New Delhi, have not been provided alternative accommodation so far?

**The Minister of Works, Housing and Supply (Shri Mehr Chand Khanna):** No rules were framed on this subject but a Press note was issued on the 21st June, 1961 laying down the priorities for the allotment of accommodation to the displaced persons. Category 3 related to displaced persons in unauthorised occupation of Government quarters. For them, tenements were placed at the disposal of the Estate Officer and he made allotments to most of the eligible displaced persons in this category. Category 6 related to displaced Government servants who had been allotted accommodation by the Estate Officer and were required to vacate it as a result of retrenchment, resignation, dismissal, retirement or death and who had no other place to live in, such displaced persons were provided accommodation by the Delhi State Government upto March, 1956, when allotments to this priority were stopped vide their Press Note dated the 23rd March, 1956.

#### Allotment of Evacuee Properties

2466. { Shri Kapur Singh:  
Shri Buta Singh:

Will the Minister of Works, Housing and Supply be pleased to state:

(a) how many bogus or multiple or excess allotments of the evacuee and other properties meant for refugees have been made and cancelled in Delhi since 1950; and

(b) whether there are any more of such allotments to be cancelled?

**The Minister of Works, Housing and Supply (Shri Mehr Chand Khanna):**

(a) No separate record regarding bogus or multiple or excess allotments made and subsequently cancelled in Delhi since 1950 has been maintained and as such the information asked for cannot be furnished.

(b) Every case is considered on its merits as and when it arises.